

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'D', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. K. NARASIMHA CHARY, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

Sl. No(s)	ITA No(s)	Assessment Year(s)	Appeal(s) by	
			Appellant	Respondent
1.	ITA No.210/Del/2013	2007-08	Telecommunications Consultants India Ltd., TCIL Bhawan, Greater Kailash-I, New Delhi-48 PAN No. AAAC T 0061 H	DCIT Circle – 16(1), C. R. Building New Delhi
2.	ITA No.419/Del/2013	2007-08	ACIT Circle – 16(1), C.R. Building New Delhi	Telecommunication Consultants India Ltd.
3.	ITA No.3724/Del/2012	2008-09	Telecommunication Consultants India Ltd.	DCIT Circle – 16(1), New Delhi
4.	ITA No.3728/Del/2012	2008-09	ACIT Circle – 16(1) New Delhi	Telecommunication Consultants India Ltd.
5.	ITA No.2492/Del/2013	2009-20	Telecommunication Consultants India Ltd.	ACIT Circle – 16(1) New Delhi
6.	ITA No.3920/Del/2014	2010-11	--do--	--do--

Assessee by	Shri Tarun Sharma, Adv.
Revenue by	Mrs. Aashna Paul, CIT

Date of hearing:	22/03/2021
Date of Pronouncement:	22/03/2021

ORDER**PER ANIL CHATURVEDI, AM :**

These six appeals by the assessee and Revenue are preferred against the order of the Commissioner of Income Tax (Appeals)-X, New Delhi dated 27.11.2012 pertaining to A.Y. 2007-08, CIT(A)-XII, New Delhi dated 03.04.2012 pertaining to A.Y. 2008-09, CIT(A)-19, New Delhi dated 07.12.2012 & 13.03.2014 pertaining to A.Ys. 2004-05 & 2010-11.

2. Before us, assessee has vide email dated 20th March, 2021 seeks withdrawal of appeal as it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking (Form-2) Scheme and seeking for withdrawal of appeal.

3. After considering the request made by the assessee, we dismiss the appeals of assessee as well as Revenue as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the parties shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. With these directions, **all the appeals of the assessee as well as Revenue are dismissed as withdrawn.**

4. **In the result, all the appeals are dismissed.**

**Order pronounced in the open court on 22.03.2021,
immediately after conclusion of the hearing of the matter in
virtual mode.**

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Date:- 22.03.2021

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR
ITAT NEW DELHI